

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC-1": NEW DELHI  
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
A N D  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER  
(Through Video Conferencing)

ITA No. 6005/Del/2018  
(Assessment Year: 2009-10)

VKS Properties Pvt. Ltd. 412, MG House-1, Community Centre, Wazirpur Industrial Area, New Delhi - 110 052. PAN: AACCV2627D	Vs.	ITO, Ward : 26 (4) New Delhi
(Appellant)		(Respondent)

Assessee by :	Shri Akshit Goel, C.A.;
Revenue by:	Shri Rajesh Kumar, Sr. DR;
Date of Hearing	02/02/2021
Date of pronouncement	02/02/2021

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order dated 6.09.2018 of the ld. CIT (Appeals)-29, New Delhi for Assessment Year 2009-10.
2. When the matter is called up for hearing the ld AR of the assessee submitted a letter dated 30.01.2021 wherein, it is submitted that assessee has already opted for settlement of the dispute involved in this appeal Under The Direct Taxes Vivaad Se Vishwas Scheme, 2020 by filing Form No. 1 and 2. Subsequently, form No. 3 as per section 5(1) of the Vivaad Se Vishwas Scheme, 2020 was also issued to the company on 09.12.2020.
3. In view of the above facts the appeal of the assessee is dismissed as withdrawn.
4. Accordingly, appeal of the assessee is dismissed.  
Order pronounced in the open court on 02/02/2021.

-Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Dated: 02/02/2021

\*AK KEOT \*

-Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Copy forwarded to

1. Appellant;
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi